

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH COURT III

Item No. 7

IA (I.B.C)/4262 (MB)2025 In C.P. (IB)/2776(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J) SH. HARIHARAN NEELAKANTA IYER, MEMBER (T)

ORDER SHEET OF THE HEARING ON 15.09.2025

HEARING THROUGH: (HYBRID) MODE

NAME OF THE PARTIES: TCPL Packaging Ltd.

VS

Prothom Industries India Pvt. Ltd.

Appearance

For Applicant: Adv. Manaswi Agrawal a/w. Adv. Vishal Latange for

Applicant in IA No. 4262 of 2025

For Liquidator/Respondent: Mr. Devang Sampat Liquidator in person

SECTION 9 OF THE IBC

ORDER

IA (I.B.C)/4262 (MB)2025

- This application has been filed by RBL Bank Limited for replacement of present liquidator by Mr. Vivek Satyaprakash Jalan [I.P. No.- IBBI/IPA-002/IP-N01295/2024-2025/14452] as the Liquidator of the Corporate Debtor.
- 2. It is submitted that the SCC meeting held on 11.07.2025, by more than 66%, have resolved to replace the liquidator.



- 3. The written consent dated 14.06.2025 is annexed to the application and his AFA is valid upto 31.12.2025 and no disciplinary proceedings is pending against him.
- 4. The fee of the liquidator is as per the IBBI Liquidation Regulations.
- 5. Accordingly, we hereby appoint **Mr. Vivek Satyaprakash Jalan**, having Registration No. IBBI/IPA-002/IP-N01295/2024-2025/14452 as the liquidator of the corporate debtor.
- 6. Accordingly, I.A. is allowed and stands disposed of.

Sd/-HARIHARAN NEELAKANTA IYER Member (Technical) ---Rajeev--- Sd/-LAKSHMI GURUNG Member (Judicial)